beyond the very minimum? At present it has taken so long that although the average expectation of life has increased very much, the oft-repeated claim or demand for a reduction in premium rates is being ignored. Secondly, I want to know if this Committee went into the question of introduction of automation in L. I. C. If it is so, what are its recommendations in this regard?

SHRIP. C. SETHI: As far as the details of the recommendations are concerned, a summary of the recommedations numbering about 154 has been placed on the Table of the House. As far as the reduction in the premium rates is concerned, the report was submitted by the Morarka Committee only in April, and it is under the active consideration of the Board. We would certainly ask them to expedite the examination.

DR. BHAI MAHAVIR: What about the second part of my question, about automation?

SHRI P. C. SETHI: I have said that the entire summary of the report is there on the Table of the House.

SHRI S. K. VAISHAMPAYEN: It seems that there are acute differences between the employees and the management of the L. I. C. with regard to the work norm. May I know whether the Morarka Committee has made any recommendation on the question of the work norm? If so, why is it that the Government is taking so much time to take a decision on this particular aspect of the question?

SHRI P. C. SETHI: As far as the work norm is oncerned, the Committee has certainly come to the conclusion that there is surplus staff, but it is difficult to retrench them at the moment. Therefore, a way out will have to be found to absorb them in the expansion.

SHRIS. K. VAISHAMPAYEN: I had asked a specific question about the work norm, that there are acute differences about the work norm. May I know whether the Morarka Committee has made any recommendation with regard to the work norm? If so, why is it that the Government is taking so much time?

SHRI P. C. SETHI: Details about the work norms are not known, but certainly they have come to the conclusion that there sa surplus.

DR. B. N. ANTANI: What I am concerned with is not the Morarka Committee or any Committee. I am concerned with the increasing inefficiency in the working of the L. I. C. after nationalisation. Does not the Government admit that? Let me have the answer. Is the Government aware of it and does the Government accept that fact? I must have an answer.

SHRI P. C. SETHI: I would beg to draw the attention of the hon. Member to recommendation 20 of the Morarka Committee. They have come to this conclusion: "From our point of view we feel that the Corporation has done better than what private insurance did during the prenationalisation days. If the performance of the private insurers and the conditions prevailing after nationalisation are any index, it appears to us that there is no reason to believe that the private insurers would have done much better than the Corporation".

DISPUTE IN HINDUSTAN HOUSING FACTORY *36. SHRI M. N. KAUL†:

SARDAR NARINDAR SINGH BRAR:

SARDAR GURCHARAN SINGH TOHRA :

SHRI K. P. SUBRAMANIA MENON:

DR. (MRS.) MANGLA DEVI TALWAR:

CHAUDHARY A. MOHAMMAD:

Will the Minister of HEALTH and FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) the cause that led to the dispute between the workers and the management of the Hindustan Housing Factory:
- (b) the details of the losses as a result of the burning down of a part of the factory by the workers on the 2nd July, 1969; and
- (c) whether an inquity has been held in the matter and if so, what is the report of the body inquiring and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b) A dispute had arisen on the demand of the workers of the Factory for the payment of dearness

[†]The question was actually asked on the floor of the House by Shri M. N. Kaul

allowance at Central Government rates. This dispute was referred by the Delhi Administration to the Industrial Tribunal for adjudication in January 1967 and is still sub-judice It was noticed that large numbers o workers had begun to absent themselves from their place of duty during a shift from about April, 1969 to press their demand for dearness allowance. In terms of the provisions of the Payment of Wages Act, the management imposed wage cuts for suc 1 absence. On 2nd July, 1969, after a gate meeting in front of the factory, a large body of workers and others entered the factor premises and committed arson and other rimnal acts. As a result, the company suffered a loss of about 2 lakhs the details of which are as under :

Oral Answers

Damage to:

Rs.

- (i) Building 90,000 (ii) Plant and r achinery and 54,000 electric ins allations.
- (iii) Telephone nstallations 1,500
- (iv) Furniture & furnishings 54,000 (v) Transport i ems

1,000

2,00,500

(c) A report in the matter has been made by the Deputy Commissioner, Delhi. It gives details o happenings of the and July 1969. Certair arrests have been made of alleged offendes.

SHRI M. N. HAUL: Madam, while the action of the workers should be condemned in the st ongest ...

SHRI ARJUN ARORA: Madam, a point of order. I think the Minister has been unfair to the workers in saying that they have committed arson.

THE DEPUTY CHAIRMAN: That is all right.

SHRI ARJUN ARORA: Madam, is a point of order. A hundred workers are in prison and they are being tried, and here the Minister comes and makes a statement that they have committed arson. The Ministers staement is very unfortunate. The whole matter is sub-judice and the workers are being tried. The Minister's reply is very wron ;.

SHRI K. K. SHAH: My hon, friend should read the answer. The answer says: "On 2nd July, 1930, after a gate meeting in front of the factory, a large body of workers and others", etc. Somebody has committed.

to Questions

SHRIZ A. AHMAD: The workers are included.

SHRI K. K. SHAH: The workers are included. Somebody has committed,

(Interruption)

SHRI ARJUN ARORA: Madam, I have not been allowed to address you,

THE DEPUTY CHAIRMAN: Please be brief.

श्रीराजनारायण: यह कहिये कि 'ऐसा कहा जात. है', यह इसमे और जोड़ दीजिये।

SHRI ARJUN ARORA: Madam, the Minister of State has violated the principle that in a matter which is sub-judice, the Government will not make any declaration. Here one hundred workers are in prison, they are being tried for arson. And the Minister comes her and says that the workers have committed arson. Well, such a thing is likely to influence the Magistrate who is trying them. I request you, Madam, that this part of the reply of the Minister be expunged.

श्री राजनारायण: इमको निकाल दिया जाय । यह डिलीट कर दिया जाय ।

SHRIK K. SHAH: Madam, I am asked about the statement of facts. Now, the statement of facts is based on the police report. Even then, I have been a little cautious in 'aying. 'workers and others'.

SHRI ARJUN ARORA: No. You should have said 'They are alleged'.

(Interruptions).

THE DEPUTY CHAIRMAN: No more.

SHRI M. M. DHARIA: Madam.

THE DEPUTY CHAIRMAN: Minister has replied. I am not prepared to listen.

SHRI M. M. DHARIA: On a point of order. M submission is this. All are here to condemn any sort of arson of this type. But the point is, when the matter is sub-judice, it is preferable that the Minister should say 'It is alleged'.

SOME HON. MEMBERS: Yes.

SHRI M. N. KAUL: The matter has gone to the court. Who is responsible for it? It is for the court to decide. The answer has been modified 'workers and others'. I do not know how many workers have been charge-sheeted. We condemn it, whoever is responsible. The issue, I suggest to the Minister, lies deeper. He is an energetic Minister and has to to deal with it properly. For instance, I should like to know whether at any stage this matter was brought to the notice of the Minister that an explosive situation was fast developing in the factory, whether such matters were brought to his notice and, if so, what directions he gave in this matter. Secondly, I should like to know why was the decision on the demand of the workers about the dearness allowance delayed. Justice delayed is justice denied. The situation was explosive. Therefore utmost care should have been taken. Disciplinary action alone is not the solution. I should like to know what Welfare Officers were doing...

(Interruptions)

THE DEPUTY CHAIRMAN: Please.

SHRI M. N. KAUL: These are the matters and have these matters been noted on the file so that we know what action has been taken?

SHRI K. K. SHAH: It is a long history. If the hon. House is interested in knowing the long history...

THE DEPUTY CHAIRMAN: There is not time.

SHRI K. K. SHAH: Therefore, for the satisfaction of...

SHRI BABUBHAI M. CHINAI: There is a long history and we must have a discussion for half an hour

THE DEPUTY CHAIRMAN: You may send a notice and I shall consider.

SHRI K. K. SHAH: The one fact which will satisfy my friend, Mr. Kaul, is that on the 25th of April, 1968, a section of the workers came to a settlement with the factory, and it was agreed that additional dearness allowance ranging from Rs. 5 to Rs. 7.50 per month be paid till the dispute would be decided by adjudication. Unluckily, another section went to the court that they had no right to do it. Unluckily also, the court came

to the conclusion that they had no right. As against that, the matter went to the High Court and it is still pending there. Luckily, when I came to know about this, I called both the sections. I requested them, please make up. So long as you do not make up, it will not be possible either for one section or the other section. And I must give a little credit if you do not mind, to Shri Sashi Bhushan. He has tried his best, and I think that a settlement is possible.

سردار نریندر سنگهه برار : مهی منستر صاحب سے پوچھنا چاھوں کا که ابھی آپ نے کہا ہے که منیصیلت نے ایسا کیا ویسا کیا ۔ میں نام نہیں لونكا ليكون يه سارا كجهه منيجمينت کی لا پرواھی سے ھوا ، اس کی بد التظامي سے هوا اور انك جو طريقة وركرس کے ساتھہ رہا اس کی وجھم سے ہوا – ورکرس اس سیکشن کے ستھ ھیں یا اُس سیکشن کے ساتھ، ہیں یہ، سب كها ليكن جو بيسك ايشو هے ، بيسك پوئلت جو ھے اس کو منستر صاحب نے نہیں بتایا – جو اننی بوی درگهتنا هوئی وه کیوں هوئی – کیا حال هی میں کوئی بات هوئی تهی یا کوئی پولیس کا پرووکیشن تها اور کیا کیس تھا ملیجہ لمیت کے خلاف ۔ یه همیں بتائیں – اور کیوں نہیں اس کے خلاف آپ نے ایکشن لیا ۔ ?

†[सरदार नरेन्द्र सिंह बारः मैं मिनिस्टर साहब से पूछता चाहुंगा कि अभी अपने कहा है कि मैनेजमेंट ने ऐसा किया वैसा किय । मैं नाम नहीं लूंगा लेकित यह सारा कुछ मैनेअमेंट की लापरवाही में हुआ उसकी बद इन्तजामी से हुआ और उनका जो तरीका वर्कर्स के साथ रहा उसकी वजह से हुआ। वर्कर्स

^{†[]} Hindi transliteration.

इस मेक्शन के साथ है या उस सेक्शन के माथ है यह सब कहा रंकिन जो बेसिक इश है बैसिक प्वाइट जो है उसको मिनिस्टर साहब ने नहीं बनाया। जो इतनी बडी दुर्घटना हई वह क्यों हुई। क्या हाल ही मे कोई बात हुई थी या कोई पुलिस वा प्रोकेशन था और क्या केस था मैनेजमेट के खिलाफ। यह हमे बताए। और क्यो नहीं इसके खिलाफ आपने एक्शन लिय`?]

(ral Answers

श्री के व के शाह: मेरी आपसे प्रायना है कि एक सेक्शन या दूसरे सेक्शन के बारे मे कुछ कहगा तो समझौता होने मे दिक्कत आये ी।

SARDAR NARINDAR SINGH BRAR: We are not concerned with samphota, we are concerned with facts.

श्री के के दाह: आपकी जानकारी के इता सकता the number of persons whose wages were cut on account of absence from place of duty is-in the month of January, जैस होता है, 1; वर्कर्स का कट हुआ था, फरवरी मे 37 वर्कर्स का कट हआ था, हर एक महीने मे कोई न कोई ऐबमेट रहते हैं, म चं मे 34 वकं पं ऐबसेट थे, अप्रैल मे 363 वर्कर्स ऐब्मेट थे और मई मे 392 थे और जन मे 276 थे। त जब नक आपस का झगडा नही मिटेगा तव तक कुछ ठीक नहीं और भगवान की दया से आशा है कि वह तय हो जायगा ।

SHRI K. P. SUBRAMANIA MENON May I know fro a the Government whether it is a fact that the management without giving any charge-sheet or giving any advance notice to the workers arbitrarily reduced, from the salaries of about 400 workers, part of their wages amounting to Rs. 70 in each case during the last three months? That is one thing Secondly, may I know v hether there was a case pending against the Managing Director and the Works Manager of the Factory for having constructed a building in 1967 which collapse I and whether, during the enquiry by th CID, it was found out that the management had used inferior cement of low strength to construct this building and it was this which caused the death of so many workers and the collapse of the building 5 So, they were criminally responsible for this act And the enquiry had also found out that the management had kept different records to abolish any traces of having used this inferior cement. And is it one of the methods of provo-cation used by the management to see that the records are destroyed by this fire, that this whole thing happened?

to Questions

SHRI K. K. SHAH: I will answer the first question.

श्री राजनारायण मेडेम, एक सेटेस कहना यह भूल गये, यह वह जोड दे कि भगवान की दया से मैं उत्तर देरहा ह।

श्री के० के० शाह: मैं हिन्दी में कहता ह। पहले प्रश्न का जवाब पहले दगा और द्वारे का जबाब बाद मे दुगा। जुन मे वेज-कट 900 रपये था और ज्यादा मे ज्यादा एक वर्कर का 10 रु० था. 10 30 रु० से ज्यादा नहीं था।

SHRI K. P. SUBRAMANIA MENON: Have you given notice?

SHRI K. K. SHAH: There is no need of notice because under Section 11B of the Standing Order of the factory, if you are absent there is cut It is not for slow-going, it is for remaining absent. Now, so far as these allegations are concerned, even the workers have not made these allegations, this is only about the dearness allowance.

SHRI K. P. SUBRAMANIA MENON: I want to know whether there was a case.

THE DEPUTY CHAIRMAN . Let him finish. answering. Have you finished Mr. Shah?

SHRI K. K. SHAH: Yes.

DR (MRS.) MANGLADEVI TAL-WAR: The Minsiter has just said that the salary was cut since January, But was it brought to the notice of the Labour Tribunal, this point about the reduction in salary and allowances? I would also like to know how many orders for supply were pending with the factory for execucution and whether due to the go-slow tactics of the workers the working of the factory was hampered and, if so, to what extent?

to Questions

SHRI K. K. SHAH: A complaint was made to the Chief Inspector of Factories. After an investigation and examination or records the Chief Inspector of Factories was satisfied about the propriety of this action. That answers the first question.

Oral Answers

So far as the second question is concerned. I have no figures. But in the last three months, so far as output of work is concerned it has been less.

SHRI ANANT PRASAD SHARMA: May I know. Madam, whether there is any arrangement on behalf of the management or the Government to settle the day-to-day disputes or grievances of the workers so that the disputes do not develop to such an extent that some kind of explosive action may be taken by either side? If there are any such arrangements, what are those arrangements?

SHRI K. K. SHAH: Arrangement is is there; otherwise it would not have come to me and I would not have intervened. But, unluckily, as I said-I do not want to blame anybody; I do not want to go into merits—there are two sides. The officers are also divided. The Executive Committee is also unluckily divided. If the settlement of Rs. 6 or Rs. 7 interim dearness allowance had gone through, all this trouble would not have been there. The matter went to the court . . .

SHRI ANANT PRASAD SHARMA: What is the arrangement at the plant level?

SHRI K. K. SHAH : There are Welfare Officers coming in contact with them every day, otherwise this would not have happened.

SHRI NIREN GHOSH: May I know, Madam, whether it is a fact that cracked components were used by the Hindustan Housing Factory deliberately? When five persons, including Mr. Parashar, who brought this to the notice of the that cracked components management were being used, were asked to prepare daplicate records so that no trace was left, but refused to prepare a duplicate copy, the management, that is, Mr. Kasliwal, got Mr. Ram Singh of the laboratory to Thus the prepare a duplicate record. management tried to shift the entire blame on to these five or six persons including Mr. Parashar, and precisely insisted of rewarding Mr. Parashar and others who brought it to the notice of the management, they sacked them.

प्रति व्यक्ति आय

* 37. श्री जगदम्बी प्रसाद यादव : श्री मानसिंह वर्मा :

क्या वित्त मंत्री यह बत ने की तृपा करेंगे

- (क) क्या यह सच है कि भारत में आर्थिक स्थिति मे विक्षोभ के क'रण 1965-66 में प्रति व्यक्ति आय में 1964-65 की त्लनः में 4.8 प्रतिशत की कमी हुई थी और नल्य सुबकांक के आवार पर 1965-66 तथा 1966 67 मे प्रति व्यक्ति अय मे क्रमशः 7.1 प्रतिशत तथा 0.7 प्रतिशत की कमी हई थी;
- (ख) क्या मृल्य सूचकांक के आधार पर चाल वर्ष में और 1967-68 के वर्ष में प्रति व्यक्ति आय और प्रति व्यक्ति रण्टीय आय में कोई वृद्धि या कमी देखी गई है; और
- (ग) उपरोक्त स्थिति को देखते हए प्रति व्यक्ति राष्ट्रीय आय बेढ्राने के लिए सरकार क्यः कर रही है ?

†[PER CAPITA INCOME

*37. SHRI J. P. YADAV: SHRI MAN SINGH VARMAt:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that in 1965-66 the per capita income was reduced by 4.8 per cent compared to that of 1964-65 due to disturbance in the economic situation of India and that on the basis of the price-index the per capita income was reduced by 7 1 per cent and 0.7 per cent in 1965-66 and 1966-67 respectively:
- (b) whether any increase or decrease in the per capita National Income and in the per capita income based on price-

^{†[]} English translation.

The question was actually asked on the floor of the House by Shri Man Singh Varma,